

Special Assistance to States

2092. SHRI MOHAMMAD ISMAIL :
SHRI C. K. CHAKRAPANI ;
SHRI K. RAMANI ;
SHRI UMANATH ;
SHRI P. GOPALAN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that some State Governments have protested for their non-inclusion in the list for providing Special Assistance to States ; and

(b) if so, the names of the States which have protested against this and the nature of their protests ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Governments of Bihar, Gujrat, Haryana, Maharashtra, Nagaland, Tamil Nadu and Uttar Pradesh have expressed the view that the special accommodation recommended by the Planning Commission for certain States should be given not on a selective basis to only those States which had gaps in resources, but should be distributed uniformly among all States.

The Special accommodation (by way of loans) is intended only for such States which in the assessment of the Planning Commission, may have inescapable gaps in resources. As such, those States which are not likely to have such gaps, would not be eligible for special accommodation and the question of distributing such accommodation on a uniform basis does not arise.

**Loan Granted by Former Agent of
Indian Bank in Coonoor**

2094. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a former agent of the Indian Bank in Coonoor granted loans to fictitious persons worth several lakhs of rupees, taking advantage of the liberalisation of credit facilities ;

(b) if so, the name of the agent and the amount involved ; and

(c) the results of the Central Bureau of Investigation inquiry and the action taken against the former agent ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). On receipt of information that the Agent of Indian Bank, Coonoor, in pursuance of a conspiracy with others convassed applications from a number of persons and granted loans between September 1969 and March 1970 on receipt of pecuniary advantage from them, a case has been registered by the Central Bureau of Investigation against Shri P. S. Evalappan, Agent of the Coonoor Branch of Indian Bank and three others. The total amount of loans granted to fictitious persons is being verified by the Central Bureau of Investigation. As the case is still under investigation by the Central Bureau of Investigation, action against the Agent will be considered by the bank after the result of the investigation is known.

**Plots for House Building Co-operative
Societies in Delhi**

2095. DR. RAM SUBHAG SINGH : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the progress made in allotting plots for House building to various Co-operative Societies in Delhi ;

(b) What is the priority of the House Building Co-operative Society consisting of M.P.S. and other persons ; and

(c) the reasons for delay in the allotment of plots.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : (a) 26 Societies of